†[THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Yes, Sir.

(b) and (c) A statement showing the number of sold and unsold Bonds and the prizes won by each category is laid on the Table. As the number and amount of prizes have been determined with reference to each complete series of Prize Bonds, it was necessary to include both sold and unsold Bonds in the draw.

STATEMENT

		Rs. 100 *denomination.*	Rs. 5 *denomination.*
(i)	Total number of Bonds included in the draw.	14 lakhs	160 lakhs
(ii)	Total number of Bonds remaining unsold up to 30th June 1960 or sold after that date.	9·35 lakhs	74.8 lakhs
(iii)	Value of Prize Bonds included in the first draw.	Rs. 14 crores	Rs. 8 crores
(iv)	Value of Prize Bonds sold up to 30th June 1960.	Rs. 4·65 crores	Rs. 4·26 crores
(v)	Number of prizes offered in the first draw	560	4,448
(vi)	Value of prizes offered	Rs. 12·88 lakhs	Rs. 7·36 lakhs
(vii)	Number of prizes won by Bonds sold upto 30th June, 1960	182	2,356
(viii)	Value of prizes won by Bonds sold.	Rs. 3·98 lakhs	Rs. 3·89 lakhs

‡CLAIM OF PRIZES ON PRIZE BONDS

*121. SHRI B. N. BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) the total amount of prizes on Prize Bonds drawn on 1st September, 1960 which has so far been claimed and paid; and

(b) the total amount accrued to Government on unsold Prize Bonds?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Out of 2,538 prizes of the value of Rs. 7·87 lakhs won by the public in the draw held on 1st September, 1960, 1,225 claims of the value of Rs. 4,95,100 have been admitted and paid up to 31st October, 1960.

(b) Rs. 12·37 lakhs.

श्री नवाबसिंह चौहान: यह जो विवरण सभा पटल पर रखा गया है, इस से मालूम होता है कि जितने लाटरी में शामिल किये गये बाड्स थे उन में कम से कम ६० फी सदी बगैर बिके हुये बांड्स थे। और उन पर इनाम आने के मायने यह है कि वह इनाम गवर्नमेंट के पास चला गया। तो क्या यह उचित था कि उन बगैर बिके हुए बांड्स को, जिन की तादाद ६० फी सदी थी, लाटरी में शामिल किया जाय ?

श्रीमती तारकेश्वरी सिन्हा: इसके अलावा और कोई चारा हमारे सामने नहीं था। जो बाड हमने बेचने के लिए रखे थे और उन में से जो भी बाड बिके, उन के सम्बन्ध में हमारे लिए यह लाज़िमी था कि उन पर भी इनाम दिया जाय। । १४ सेरीज़ सौ रुपये के बाड्स की और १६ सेरीज़ पांच रुपये के बाडस की हमने बेचने के लिए रखी थी और उनकी खरीद हुई। जिन सेरीज के बाड थोड़े से बिके, उन सेरीज को भी इनाम देना जरूरी था, इस लिए हमने उन पर भी इनाम दिया।

†[ ]English translation.

‡This question and Starred Question No. 114 were taken together for answer with the Chair's permission.

श्री नवाबसिंह चौहान : मेरा प्रश्न यह है कि आपने बिके हुये बाडों के साथ बिना बिके हुये बांड भी शरीक कर लिये । ४० फी सदी बांड बिके हुये हैं और ६० फी सदी बांड ऐसे हैं जो बिके हुये नहीं हैं । तो ऐसे बिना बिके बांडों को शरीक करने के माने यह हैं कि जिन्होंने बांड खरीदे हैं उन के इनामों के ऊपर इसका असर पड़ता है । मैं यह जानना चाहता हूं कि यह किस लिए किया गया और क्या यह सच है कि जब से लोगों को यह बात मालूम हुई तब से बांडों की बिक्री घटने लगी ? अगर यह सच है, तो क्या इनाम देने के तरीके में कोई सुधार करने का सरकार का इरादा है ?

श्री मोरारजी आर० देसाई : इसमें थोड़ी ग़लत फहमी है। एक सौ रुपये वाले एक लाख बांड को बेचना है और एक लाख बांड पर जो सूद होता है वह सारे का सारा इनाम में दिया जाता है । इन एक लाख बांड्स में अगर दस हज़ार बांड बिके तो उनको भी इनाम देना है और यह इनाम है एक लाख बांड के ऊपर । तो फिर दस हज़ार बांड को एक लाख बाड के सारे सूद का इनाम कैसे दे दिया जाय ? इसी लिए जो बाड गवर्नमेंट के पास रहे वह भी शामिल किये जाते हैं और जिसकी लक होनी है उसको इनाम मिल जाता है । इसमें कोई बेइन्साफी नहीं है । लोग इस को नहीं समझते हैं, इस लिए ग़लतफहमी हो जाती है । उस ग़लतफहमी को निकालने की हम कोशिश कर रहे हैं कि कोई ऐसा अरेंजमेंट हो जाय कि जिस नम्बर के बांड बिकें, उन्हीं को हम लें और उन्हीं पर इनाम ें । इसके लिए कुछ मुसीबतें हैं, लेकिन हम सोच रहे हैं कि इस ग़लतफहमी को कैसे निकालें ।

SHRIMATI YASHODA REDDY: My question has probably been answered in Hindi though I could not understand it. I wanted to know whether because of this fact the tempo of sales of these bonds has lessened. The rush which was there in the initial stages is not there now. I want to know what the Minister is proposing to do to rectify this.

SHRI MORARJI R. DESAI: I thought the hon. Member came from Hyderabad and also knew Hindi.

MR. CHAIRMAN: She does know some Hindi. She knows Hyderabad Hindi, not Delhi Hindi.

SHRI MORARJI R. DESAI: The tempo has lessened naturally. It was to lessen. The tempo with which it started would not continue and that is the experience in all the countries, not only in this country Therefore, I am not very much surprised. The only thing to be done is that friends like the hon. Member ought to make better propaganda and not discourage the sale of Bonds by raising objections like this that the prizes offered are not sufficient.

SHRIMATI YASHODA REDDY: It is not my propaganda. This is what I read in the papers and I have just placed it before you.

MR. CHAIRMAN: He wants you to make propaganda.

DIWAN CHAMAN LALL: May I ask the hon. Minister as to whether he has got the records of the sale of similar Prize Bonds in Great Britain and whether the figures show what he says a gradual decline or a gradual increase?

SHRI MORARJI R. DESAI: I am saying exactly from the experience of Great Britain. My hon. friend does not know but the sales went down considerably in the next year and that is the experience throughout the world.

SHRI JASWANT SINGH: I want to know the percentage of unsold Bonds to the sold ones.

SHRI MORARJI R. DESAI: The percentage differs in each series. It is not the same percentage in all the series. In one series the percntage may be 10 per cent.—I am talking of sold Bonds—

and in another it may be 80 per cent. Therefore, it is not uniform in each series. It all depends upon how they are sold.

श्री भगवत नारायण भार्गव: जिस समय गवर्नमेंट ने पहले पहल ये बांड जारी किय, क्या उस समय इस बात की घोषणा कर दी गई थी कि जो बिके हुये बांड नही होंगे, उनका रूपया गवर्नमेंट ले लेगी और वे इनाम में शामिल किये जायंगे ?

श्री मोरारजी ग्रार० देसाई : घोषणा करने की कोई ज़रूरत महसूस नहीं हुई थी। जो घोषणा की गई थी वह यही थी कि सब के सूद का हम इनाम दे देगे। तो चाहे बिके ये हों, चाहे बिके हुये न हों, सूद तो सब का इनाम मे दिया जाता है। ऐसी हालत में जो बिके हुये बांड हैं उन को न बिके हुये बांड का सूद लेने का ग्रधिकार नहीं है ।

DIWAN CHAMAN LALL: May I ask whether the hon. Minister's figures are correct in regard to Great Britain? Is a similar system adopted there of adding unsold bonds to the sold bonds for the purpose of lottery?

SHRI MORARJI R. DESAI: In England they have adopted an electronic system for drawing the prizes. It is a different system and the unsold Bonds are not included but when the unsold Bonds are not included the interest on the unsold Bonds is also not given in prize. There is this difference between the two. Only those numbers are taken which are sold and the electronic system allows that to be done. We do not have that system here. That is why this difficulty has arisen. In spite of all this, the sale of Bonds has gone down in England too.

श्री प्रतुल चन्द्र मित्र: जो बांड सरकार के पास रह गये हैं और जिन पर प्राइज़ मिली है, उनको ग्रब ग्रगर कोई खरीदेगा तो क्या उसको वह प्राइज़ मिलेगी ?

श्री मोरारजी ग्रार० देसाई : बाद में खरीदने से कैसे मिलेगी। दूसरे क्वार्टर में फिर मे ड्राग्रल होगा तो मिलेगी।

SHRI H. V. TRIPATHI: May I know the proportion of prizes received by sold Bonds to unsold Bonds?

SHRIMATI TARKESHWARI SINHA: The value of the Bonds sold up to 30th June was Rs. 4·65 crores, 33·2 per cent., of the Rs. 100 denomination and, in the Rs. 5 denomination the value of Bonds sold was Rs 4·26 crores, 53·2 per cent. The number of prizes won by Bonds sold up to 30th June was 182, 32·5 per cent., of the Rs. 100 denomination and 2,356 in the case of Rs. 5 denomination—53 per cent.

AMOUNT SANCTIONED TO SETH KIRORIMAL CHARITY TRUST, BHIWANI FOR COLLEGE BUILDING

*115. SHRI BANSI LAL: Will the Minister of EDUCATION be pleased to state:

(a) the amount that Government have granted to Seth Kirorimal Charity Trust, Bhiwani, for constructing a Basic Training College or B. T. College building at Bhiwani in the State of Punjab;

(b) whether Government have verified that the amount was actually spent for constructing the said Basic Training College or B. T. College building; if so, when the building was constructed; and

(c) if the college building has not yet been constructed, what action Government have taken against the Trust?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) (a) No grant was given for constructing a building. A total amount of Rs. 55,465 was however sanctioned for renovation of the existing building and equipment.

(b) According to the audit report received by the Government the grant